

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

23. IA 2786(MB)2024
IN
C.P. (IB)/09(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: M/S. Index Logistics Pvt. Ltd.
Vs
M/S. Jms Logistics And Express Pvt.
Ltd.

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Aniruth G. Purusothman for the Applicant present through physical mode. Mr. Narendra Singh, Ld. Counsel for the Resolution Professional/ Respondent present in person through virtual mode.

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2. The Respondent(s) are directed to file reply within two weeks after duly serving a copy of reply to the other side, at least two days in advance before the next date of hearing. Failing which the right to file reply will be forfeited on the next date of hearing.
3. Post this IA on **09.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)